केन्द्रीय सूचना आयोग

Central Information Commission

2 तल, विगं 'ब' / 2nd Floor, 'B' Wing अगस्त क्रान्ति भवन / August Kranti Bhavan भीकाजी कामा प्लेस/ Bhikaji Cama Place नई दिल्ली - 110066 / New Delhi – 110066

Circular/Dir(PP)2012/9

In continuation to the earlier circular no. Circular/Dir(PP)2012/8 dated 05.03.12, some of the Ministries / Departments/ Public Authorities from the registree of IC(SS) has been reallocated. The reallocation inclusive of the above mentioned circular is presented in the following table.

Date: 13.03.2012

SI. No.	Ministries/ Departments	Presently	New Allocation
		with	
1.	Ministry of Mines	IC(SS)	Shri Satyananda Mishra
			CIC(SM)
2.	Ministry of Agriculture including Ministry of	IC(SS)	Shri M.L. Sharma
	Agro & Rural Industries		IC(MLS)
3.	Ministry of Women & Child Development	IC(SS)	Smt. Deepak Sandhu
			IC(DS)
4.	Ministry of Urban Development	IC (DS)	Shri Vijai Sharma,
	2. State Bank of India & Associates,	IC (DS)	IC(VS)
	Punjab National Bank, Bank of Baroda,	CIC(SM)	
	Canara Bank, Central Bank & Union Bank		
	of India.		
	3. Ministry of Consumer Affairs, Food &	IC(SS)	
	Public Distribution		
5.	1. Ministry of Human Resource	IC (DS)	Shri Rajiv Mathur,
	Development		IC (RM)
	2. CBDT	IC (DS)	

6.	1. Ministry of Communication &	IC (LS)	Shri Basant Seth,
	Information Technology		IC (BS)
	2 Mininstry of Labour & Employment	CIC (SM)	
	3. Ministry of Culture	CIC (SM)	

2.Fresh receipts in respect of the public authorities subjected to reallocation as above, would be sent to the registries w.e.f. 1st April, 2012 where the allocation is made vide this circular. The registries, involved in transfer of the case records due to present reallocation are requested to ensure that the transfer process is completed positively by 31st March, 2012 so that the hearing by the benches can begin from 15th April, 2012 in respect of the cases of the Public Authorities indicated above.

3. The case records of the pending cases only would be transferred by the old registries to the registries of new Information commissioners. The case records relating to the disposed cases would be sent for weeding out including digitization by the old registries as per the approved retention schedule.

4. An RTI application relating to a Ministry/ Department would be handled by the registries of the Information Commissioner to which they are allocated vide this present circular.

5.In the event of a complaint of a non compliance, it will be the responsibility of the existing registry to call for the case records from the record room/ scanning section and process the same.

6. The transfer process would be completed alongwith the list of the cases under intimation to the undersigned.

7. This issues with the approval of Chief IC.

(Pankaj K P Shreyaskar)

Director & Joint Registrar

- 1. PPS to Chief IC
- 2. PPS to IC (AD)/IC(MLS)/IC/(SG)/IC(DS)/IC(SS)/IC(VS)/IC(RM)/IC(BS)
- 3. PS to Secretary / PS to AS
- JS(A&P) / JS(MoRe) / JS (Law)
 DO to IC (AD)/ DO TO IC (SG)/DO TO IC (MLS)/DO TO IC(DS)DO TO IC(SS)
- 6. RTI Cell
- 7. Smt. Poonam Verma (Asst. Dak)